



टीएचडीसी इंडिया लिमिटेड THDC INDIA LIMITED

(अनुसूची-‘क’ मिनरी रत्न पीएसयू)
(Schedule - A Mini Ratna PSU)

CIN : U45203UR1988GOI009822



भारत 2023 INDIA

वसुधैव कुटुम्बकम्

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पत्रांक:टीएचडीसी/ऋषि/वाणि./F-116 / 2128

दिनांक: 20.02.2024

सेवा में,

सचिव,
केंद्रीय विद्युत नियामक आयोग
तृतीय एवं चतुर्थ तल, चन्द्रलोक भवन
36, जनपथ, नई दिल्ली-110001

विषय: केंद्रीय विद्युत नियामक आयोग (टैरिफ के नियम और शर्तें) विनियम, 2024 के मसौदा विनियमों पर टीएचडीसीआईएल की टिप्पणियों/सुझावों के संबंध में।

Sub: THDCIL's comments/suggestions on the draft regulations of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024- Reg.

Ref.: CERC's Public Notice Letter File no. L-1/268/2022/CERC dated 04.01.2024 and L-1/236/2022/CERC dated 30.01.2024.

Sir,

With reference to the above subject, please find enclosed herewith three hard copies of THDCIL's comments/suggestions on Draft Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for the Tariff Period 01.04.2024 to 31.03.2029. The Soft copy of the above Comments/Suggestions has been uploaded on SAUDAMINI Portal's e-filing dashboard and mailed to secy@cercind.gov.in & tariff-reg@cercind.gov.in on 20.02.2024.

'सादर '

भवदीय

टीएचडीसी इंडिया लिमिटेड की ओर से


(राजेश शर्मा)

महाप्रबंधक (वाणिज्यिक)

राजेश शर्मा / RAJESH SHARMA
महाप्रबंधक (वाणिज्यिक)

संलग्नक: उपरोक्तानुसार

General Manager (Commercial)

टीएचडीसी इंडिया लिमिटेड, ऋषिकेश
THDC India Limited, Rishikesh

प्रधान कार्यालय : गंगा भवन, प्रगतपुरम, बाईपास रोड, ऋषिकेश
Corporate Office : GANGA BHAWAN, PRAGATIPURAM, BYPASS ROAD, RISHIKESH

पंजीकृत कार्यालय : भागीरथी भवन (टॉप टेरिस), भागीरथीपुरम, टिहरी गढ़वाल-249124
Registered Office : Bhagirathi Bhawan, (Top Terrace), Bhagirathipuram, Tehri Garhwal-249124

Regd. Office : Bhagirathi Bhawan, (Top Terrace), Bhagirathipuram, Tehri Garhwal-249124

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("हिन्दी को राजभाषा बनाना, भाषा का प्रश्न नहीं अपितु देशाभिमान का प्रश्न है")



सूचना का
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ANNEXURE

COMMENTS ON DRAFT TARIFF REGULATIONS ISSUED BY HON'BLE CERC FOR TARIFF PERIOD 2024-29

NAME OF COMPANY- THDC INDIA LIMITED

S.No.	Regulation No./ Page No.	Draft Regulations as per CERC	Modifications/ Comments proposed by THDCIL on Draft Regulations	Remarks
1	3(11)/4	Definitions 'Capital Cost' means the capital cost as determined in Regulation 19 of these regulations in respect of generating station or transmission system, as the case may be, and Regulation 41 of these regulations in respect of integrated mine(s);	Definitions 'Capital Cost' means the capital cost as determined in Regulation 19 of these regulations in respect of generating station or Emission Control System or transmission system, as the case may be, and Regulation 41 of these regulations in respect of integrated mine(s);	This inclusion is required for clarity because separate Annual Fixed Cost is to be determined for Emission Control System.
2	3(12)/4	Definitions 'Capital Spares' means spares individually costing above Rs. 20 lakh , which is maintained by the generating company or the transmission licensee over and above the initial spares.	Definitions 'Capital Spares' means spares individually costing above Rs.1 lakh , which is maintained by the generating company or the transmission licensee over and above the initial spares.	The value of 20 Lakh is quite high and generator shall be losing the revenue.
3	3(56)/13	Definitions 'Operation and Maintenance Expenses' or 'O&M expenses' means the expenditure incurred for operation and maintenance of the project, or part thereof, and includes the expenditure on manpower, maintenance, repairs and	Definitions 'Operation and Maintenance Expenses' or 'O&M expenses' means the expenditure incurred for operation and maintenance of the project, or part thereof, and includes the expenditure on manpower, maintenance, repairs and	Due to proposed change in the definition of Capital Spares.

		<p>maintenance spares, other spares of capital nature valuing less than Rs. 20 lakhs, additional capital expenditure of an individual asset costing up to Rs. 20 lakhs, consumables, insurance and overheads and fuel other than used for generation of electricity:</p>	<p>maintenance spares, other spares of capital nature valuing less than Rs. 1 lakh, additional capital expenditure of an individual asset costing up to Rs. 01 lakh, consumables, insurance and overheads and fuel other than used for generation of electricity:</p>	
4	9(1)/25	<p>Application for determination of tariff: The generating company or the transmission licensee may make an application for determination of tariff for a new generating station or unit thereof or transmission system or element thereof in accordance with these Regulations within 90 days from the actual date of commercial operation.</p> <p>.....</p> <p>.....</p> <p>Provided that for a new generating station or unit thereof or transmission system or element thereof, the applicant, through a specific prayer in its application filed under Regulation 9(1) of these regulations, may plead for an interim tariff, and the Commission shall consider granting interim tariff from the date of commercial operation during the first</p>	<p>Application for determination of tariff: The generating company or the transmission licensee may make an application for determination of tariff for a new generating station or unit thereof or transmission system or element thereof in accordance with these Regulations within 60 days from the anticipated date of commercial operation but not later than 90 days from the actual date of commercial operation.</p> <p>.....</p> <p>.....</p> <p>Provided that for a new generating station or unit thereof or transmission system or element thereof, the applicant, through a specific prayer in its application filed under Regulation 9(1) of these regulations, may plead for an interim tariff, and the Commission shall consider granting interim tariff from the date of commercial operation</p>	<p>This modification shall ensure grant of the interim tariff before the date of actual date of commercial operation and reduce the financial burden of the generating company as well as beneficiaries.</p>

		<p>hearing of the application.</p> <p>Provided also that the generating company shall file an application for determination of supplementary tariff for the emission control system installed in coal or lignite based thermal generating station in accordance with these regulations not later than 90 days from the date of start of operation of such emission control system.</p>	<p>during the first hearing of the application.</p> <p>Provided further that in case a different mechanism is provided for interim tariff in the PPA, the same shall be governed by the provisions of the PPA.</p> <p>Provided also that the generating company shall file an application for determination of supplementary tariff for the emission control system installed in coal or lignite based thermal generating station in accordance with these regulations not later than 90 days from the date of start of operation of such emission control system. In case date of commercial operation of thermal generating station and date of start of emission control system are matching, the consolidated application in respect of thermal generating station and emission control system may be filed.</p>	
5	9(2)/26	<p>Application for determination of tariff:</p> <p>In case of an existing generating station or unit thereof, or transmission system or element thereof, the application shall be made by the generating company or the transmission licensee, as the case may be, by 31.10.2024, based on</p>	<p>Application for determination of tariff:</p> <p>In case of an existing generating station or unit thereof, or transmission system or element thereof, the application shall be made by the generating company or the transmission licensee, as the case may be, by 31.11.2024, based</p>	<p>In case of new projects, the proposed addition shall save the time & man power required for preparation and disposal of tariff petitions.</p> <p>The modification in date is proposed as in CERC Tariff Regulations, 2019, the date for submission of truing up tariff petition for 2019-24 is upto 30.11.2024 in place of 31.10.2024.</p>

		admitted capital cost including additional capital expenditure already admitted and incurred up to 31.3.2024 (either based on actual or projected additional capital expenditure) and estimated additional capital expenditure for the respective years of the tariff period 2024-29 along with the true up petition for the period 2019-24 in accordance with the CERC (Terms and Conditions of Tariff) Regulations, 2019.	on admitted capital cost including additional capital expenditure already admitted and incurred up to 31.3.2024 (either based on actual or projected additional capital expenditure) and estimated additional capital expenditure for the respective years of the tariff period 2024-29 along with the true up petition for the period 2019-24 in accordance with the CERC (Terms and Conditions of Tariff) Regulations, 2019.	
6	9(5)/26-27	<p>Application for determination of tariff: In case the generating company or the transmission licensee files the application as per the timeline specified in sub-clause (1) to (4) of this Regulation, carrying cost shall be allowed from the date of commercial operation of the project:</p> <p>Provided that in case the generating company or the transmission licensee delays in filing of application as per the timeline specified in sub-clause (1) to (4) of this Regulation, carrying cost shall be allowed to the generating company or the transmission licensee from the date</p>	<p>Application for determination of tariff: In case the generating company or the transmission licensee files the application as per the timeline specified in sub-clause (1) to (4) of this Regulation, carrying cost shall be allowed from the date of commercial operation of the project as per Regulation 10(7) and 10(8) of these regulations:</p> <p>Provided that in case the generating company or the transmission licensee delays in filing of application as per the timeline specified in sub-clause (1) to (4) of this Regulation or as allowed by Commission, carrying cost shall be allowed to the generating company</p>	For clarity purpose.

		of filing of the application as per Regulation 10(7) and 10(8) of these regulations.	or the transmission licensee from the date of filing of the application as per Regulation 10(7) and 10(8) of these regulations.	
7	10(7)/28	<p>Determination of Tariff Subject to Sub-Clause (8) below, the difference between the tariff determined in accordance with clauses (3) and (5) above and clauses (4) and (5) above, shall be recovered from or refunded to, the beneficiaries or the long term customers, as the case may be, with simple interest at the rate equal to the 1 year SBI MCLR plus 100 basis points prevailing as on 1st April of the respective year of the tariff period, in six equal monthly instalments.</p> <p>Provided that the bills to recover or refund shall be raised by the generating company or the transmission licensees within 30 days from the issuance of the Order.</p> <p>Provided further that such interest, including that determined as per sub-clause (8) of this regulation 29 shall be payable till the date of issuance of</p>	<p>Determination of Tariff Subject to Sub-Clause (8) below, the difference between the tariff determined in accordance with clauses (3) and (5) above and clauses (4) and (5) above, shall be recovered from or refunded to, the beneficiaries or the long term customers, as the case may be, with simple interest at the rate equal to the 1 year SBI MCLR plus 100 basis points prevailing as on 1st April of the respective year of the tariff period or as per prevailing tariff regulations in case of beyond tariff period, in six equal monthly instalments.</p> <p>Provided that the bills to recover or refund shall be raised by the generating company or the transmission licensees within 60 days from the issuance of the Order.</p> <p>Provided further that such interest, including that determined as per sub-clause (8) of this regulation 29 shall be payable till the date of</p>	<p>In case tariff is determined after ending the tariff period, interest beyond tariff period should be calculated as calculated as per provision given in the prevailing Tariff regulations. This proposed modification is required for clarity purpose.</p> <p>Further, Arrear billing involves a lot of calculations and substantial work and need some time to avoid any error, time limit of 60 days for issuance of arrear bills should be allowed.</p>

		<p>the Order and no interest shall be allowed or levied during the period of six-monthly instalments.</p> <p>Provided further that in case where money is to be refunded and there is a delay in the raising of bills by the generating company or transmission licensees beyond 30 days from the issuance of the Order, it shall attract a late payment surcharge as applicable in accordance with these regulations</p>	<p>issuance of the Order and no interest shall be allowed or levied during the period of six-monthly instalments.</p> <p>Provided further that in case where money is to be refunded and there is a delay in the raising of bills by the generating company or transmission licensees beyond 60 days from the issuance of the Order, it shall attract a late payment surcharge as applicable in accordance with these regulations</p>	
8	21/43	IDC	IDC should be calculated specifically for each window/period of delay on case-to-case basis and should be allowed on actuals subject to prudence check.	
9	21(5)/44	IDC & IEDC Provided that in case of activities like obtaining forest clearance, NHAI Clearance, approval of Railways, and acquisition of government land, where delay is on account of delay in approval of concerned authority, in such cases maximum condonation shall be allowed up to 90% of the delay associated with obtaining such approvals or clearances.	IDC & IEDC Provided that in case of activities like obtaining forest clearance, NHAI Clearance, approval of Railways, and acquisition of government land, where delay is on account of delay in approval of concerned authority, in such cases maximum condonation shall be allowed up to 100% of the delay associated with obtaining such approvals or clearances.	The delay is attributable to external agency, therefore, generating company should not be penalized.
10	23 (iv)/46	Initial Spares.(iv) Gas Insulated Sub-station (GIS) - 6.00%	Initial Spares.(iv) Gas Insulated Sub-station (GIS) –	The word 6% is to be

		and at the base rate of 16.50% for storage type hydro generating stations, pumped storage hydro generating stations and run-of- river generating station with pondage;	and at the base rate of 17% for storage type hydro generating stations, pumped storage hydro generating stations and run-of- river generating station with pondage;	Further, the old hydro projects are playing major role in providing grid stability as well as peaking power As such, RoE for existing projects should also be increased.
14	30(3)/57	<p>Return on Equity Return on equity for new project achieving COD on or after 01.04.2024 shall be computed at the base rate of 15.00% for the transmission system, including the communication system, at the base rate of 15.50% for Thermal Generating Station and run-of-river hydro generating station and at the base rate of 17.00% for storage type hydro generating stations, pumped storage hydro generating stations and run-of-river generating station with pondage;</p> <p>Provided that return on equity in respect of additional capitalization beyond the original scope, including additional capitalization on account of the emission control system, Change in Law, and Force Majeure shall be computed at the base rate of one-year marginal cost of lending rate</p>	<p>Return on Equity Return on equity for new project achieving COD on or after 01.04.2024 shall be computed at the base rate of 15.00% for the transmission system, including the communication system, at the base rate of 15.50% for Thermal Generating Station including emission control system and run-of-river hydro generating station and at the base rate of 17.00% for storage type hydro generating stations, pumped storage hydro generating stations and run-of-river generating station with pondage;</p> <p>To be deleted;</p>	It is known fact that Hydro Projects takes 08-10 years for completion. This time is twice/thrice to construction of Thermal Projects and 5-10 times for construction of solar projects. As such the net Incremental Rate of Return (IRR) is less in Hydro Generating station. Despite the Long Gestation Period, hurdles like delay in clearances, risks (Construction, Social, Political) in developing Hydro power projects in remote areas, the developer does not accrue benefit as compared to investment in other sectors. Along with the above, a low rate of return makes Hydro Power least attractive to invest and, therefore, the vast potential

		(MCLR) of the State Bank of India plus 350 basis points as on 1st April of the year, subject to a ceiling of 14%;		remains un-utilized. As such, RoE for hydro stations should be increased. This is also in line with the Tariff Policy which entails suitable regulatory formwork to incentivize Hydro projects.
15	34/65	Interest on Working Capital	The statutory duties/ tax/cess etc. like water tax, green tax which are to be paid by the generating company or transmission licensee on regularly basis should additionally be made part of working capital and accordingly interest on working capital should be calculated.	The amount of these type of working capital is huge and for timely payment of the same, company has to take short term loan. As such, the same should be considered as a part of working capital to avoid extra financial burden on generating company.
16	36 (1)(6)/71	Operation & Maintenance Expenses (Thermal Generating Station) Provided also that the generating station shall submit the details of year-wise actual capital spares consumed individually costing above Rs. 20 Lakh at the time of truing up with appropriate justification for incurring the same and substantiating that the same is not funded through compensatory allowance as per Regulation 17 of Central Electricity Regulatory Commission	Operation & Maintenance Expenses (Thermal Generating Station) Provided also that the generating station shall submit the details of year-wise actual capital spares consumed individually costing above Rs. 1 Lakh at the time of truing up with appropriate justification for incurring the same and substantiating that the same is not funded through compensatory allowance as per Regulation 17 of Central Electricity Regulatory	

	36 (2)(6)/71	<p>(Terms and Conditions of Tariff) Regulations, 2014 or Special Allowance or claimed as a part of additional capitalisation or consumption of stores and spares and renovation and modernization.</p> <p>Operation & Maintenance Expenses (Hydro Generating Station)</p> <p>Provided further that the value of capital spares exceeding Rs. 20.00 lakh shall only be considered for reimbursement at the time of truing up with appropriate justification for incurring the same and substantiating that the same is not claimed as a part of additional capitalisation or consumption of stores and spares and renovation and modernization.</p>	<p>Commission (Terms and Conditions of Tariff) Regulations, 2014 or Special Allowance or claimed as a part of additional capitalisation or consumption of stores and spares and renovation and modernization.</p> <p>Operation & Maintenance Expenses (Hydro Generating Station)</p> <p>Provided further that the value of capital spares exceeding Rs. 1 lakh shall only be considered for reimbursement at the time of truing up with appropriate justification for incurring the same and substantiating that the same is not claimed as a part of additional capitalisation or consumption of stores and spares and renovation and modernization.</p>	
17	64 (3)(a)/112	<p>Computation and Payment of Energy Charge for Thermal Generating Stations and Supplementary Energy Charge for Coal or Lignite based Thermal Generating Stations: ECR for coal based and lignite fired stations: $ECR = \{(SHR - SFC \times CVSF) \times LPPF$</p>	<p>Computation and Payment of Energy Charge for Thermal Generating Stations and Supplementary Energy Charge for Coal or Lignite based Thermal Generating Stations: ECR for coal based and lignite fired stations: $ECR = \{(SHR - SFC \times CVSF) \times (LPPF / CVPF) + (SFC \times$</p>	<p>Correction in formula is required to correct compute ECR.</p>

		$\frac{1}{100} \frac{\{CVPF + SFC \times LPSFi + LC \times LPL\}}{(100 - AUX)}$	$\frac{\{LPSFi + (LC \times LPL)\} \times 100}{(100 - AUX)}$	
18	65(3)/115-116	<p>Computation and Payment of Capacity Charge and Energy Charge for Hydro Generating Stations: DCi = Declared capacity (in ex-bus MW) for the 1st day of the month, which the station can deliver for at least three (3) hours, as certified by the nodal load dispatch center after the day is over.</p>	<p>Computation and Payment of Capacity Charge and Energy Charge for Hydro Generating Stations: DCi = Declared capacity (in ex-bus MW) for the ith day of the month, which the station can deliver for at least three (3) hours during peak hours, as certified by the nodal load dispatch center after the day is over.</p>	<p>Hydro Stations are basically supporting the peak demand of the country and Declared Capacity during Peak hours and Off-Peak hours may be non-uniform. Therefore, average DC during Peak hours is to be considered.</p>
19	66(2)/118	<p>Computation and Payment of Capacity Charge and Energy Charge for Pumped Storage Hydro Generating Stations: The capacity charge payable to a pumped storage hydro generating station for a calendar month shall be: (AFC x NDM / NDY) (In Rupees), if actual Generation during the month is \geq 75 % of the Pumping Energy consumed by the station during the month and $\{(AFC \times NDM / NDY) \times (Actual\ Generation\ during\ the\ month\ during\ peak\ hours / 75\% \text{ of the Pumping Energy consumed by the station during the month})$ (in Rupees)}, if actual Generation during the month is < 75 % of the Pumping Energy consumed by the</p>	<p>Computation and Payment of Capacity Charge and Energy Charge for Pumped Storage Hydro Generating Stations: The capacity charge payable to a pumped storage hydro generating station for a calendar month shall be: (AFC x NDM / NDY) (In Rupees), if Scheduled Energy corresponding to pumping energy consumed by the station during the month is \geq 75 % of the Pumping Energy consumed by the station during the month and $\{(AFC \times NDM / NDY) \times (Scheduled\ Energy\ corresponding\ to\ pumping\ energy\ consumed\ by\ the\ station\ during\ the\ month / 75\% \text{ of the Pumping Energy consumed by the station$</p>	<p>The proposed modifications provide more clarity to computation of capacity charges for the pumped storage plant having design energy and recovery of fixed charges.</p> <p>Besides above, it is also proposed that concept of free power may be removed because as per guidelines issued by Gol, there is no provision of free power in PSPs.</p>

		<p>station during the month. Where, AFC = Annual fixed cost specified for the year, in Rupees NDM = Number of days in the month NDY = Number of days in the year</p>	<p>during the month) (in Rupees)}, if Scheduled Energy corresponding to pumping energy consumed by the station during the month is < 75 % of the Pumping Energy consumed by the station during the month. Where, AFC = Annual fixed cost specified for the year, in Rupees NDM = Number of days in the month NDY = Number of days in the year</p> <p>Note: Energy scheduled from natural flow of water and not used in pumping of water (i.e. design energy of the station) shall not be considered in the computation of capacity charges.</p> <p>Provided that in case of pumping energy is not supplied by the beneficiary(ies) or pumping energy cannot be supplied to station on account of hydrology or reasons not attributable to generating company, the capacity charges shall be paid to generating company by the beneficiary(ies)</p>	
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	66(4)/119	<p>Provided that there would be adjustments at the end of the year based on actual generation and actual pumping energy consumed by the station during the year.</p> <p>Energy charge payable to the generating company for a month shall be: $= 0.20 \times \{\text{Scheduled energy (ex-bus) for the month in kWh- (Design Energy for the month (DEm) + 75\% of the energy utilized in pumping the water from the lower elevation reservoir to the higher elevation reservoir of the month)}\} \times (100 - \text{FEHS}) / 100.$ Where, DEm = Design energy for the month specified for the hydro generating station, in MWh</p>	<p>Provided that there would be adjustments at the end of the year based on Annual Conversion loss calculated as Cumulative Weighted Average of monthly Conversion. In case of pumping energy is not supplied by the beneficiary(ies) or pumping energy cannot be supplied to station on account of hydrology or reasons not attributable to generating company then adjustments for the corresponding period would be calculated after considering the conversion loss as per the Average yearly design parameters of the pumping turbine.</p> <p>Energy charge payable to the generating company for a month shall be: $= 0.20 \times \{\text{Total Scheduled energy (ex-bus) for the month in kWh- (Design Energy for the month (DEm) + 75\% of the energy utilized in pumping the water from the lower elevation reservoir to the higher elevation reservoir of the month)}\} \times (100 - \text{FEHS}) / 100.$ Where, DEm = Design energy for the month specified for the hydro generating station, in MWh, which</p>	
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	<p>66(6)/121</p> <hr/> <p>66(7) (New Clause to be added)</p>	<p>FEHS = Free energy for home State, in per cent, as mentioned in EXPLANATION-III under Regulation 76 of these regulations, if any.</p> <p>The concerned Load Despatch Centre shall finalise the schedules for the hydro generating stations, in consultation with the beneficiaries, for optimal utilization of all the energy declared to be available, which shall be scheduled for all beneficiaries in proportion to their respective allocations in the generating station.</p>	<p>is to be generated from natural flow of water and without using pumping water</p> <p>FEHS = Free energy for home State, in per cent, as mentioned in EXPLANATION-III under Regulation 76 of these regulations, if any</p> <p>The concerned Load Despatch Centre shall finalise the schedules for the hydro generating stations, in consultation with the beneficiaries, for optimal utilization of all the energy declared to be available, which shall be scheduled for all beneficiaries in proportion to pumping energy supplied by them after considering technical minimum of the respective generating station</p> <hr/> <p>In addition to the AFC entitlement as computed above, the pumped storage hydro generating station shall also be allowed an incentive of up to 4% of the Capacity Charge approved for a given year which shall be billed monthly as per the following.</p> <p>Incentive = (4% x β x CC_y)/12</p> <p>Where,</p> <ul style="list-style-type: none"> • β = Average Monthly 	<p>Likewise, Conventional Hydro, PSP Project also provide Frequency Response hence incentive may be allowed for PSP project</p>
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			<p>Frequency Response performance for that generating station, as certified by RPCs, which shall be computed by considering primary response as per the methodology prescribed by the NLDC and shall range between 0 to 1.</p> <ul style="list-style-type: none"> • CCy= Capacity Charges for the Year. 																			
20	71(4)/138	<p>Norms of Operation for Hydro Generating Stations: The norms of operation as given hereunder shall apply to hydro generating stations:</p> <p>The Normative annual plant availability factor (NAPAF) of the hydro generating stations already in operation shall be as follows: -</p> <table border="1"> <thead> <tr> <th>Station</th> <th>Type</th> <th>NAPAF</th> </tr> </thead> <tbody> <tr> <td>THDC Stage I</td> <td>Storage</td> <td>80%</td> </tr> <tr> <td>KHEP</td> <td>Storage</td> <td>68%</td> </tr> </tbody> </table>	Station	Type	NAPAF	THDC Stage I	Storage	80%	KHEP	Storage	68%	<p>Norms of Operation for Hydro Generating Stations: The norms of operation as given hereunder shall apply to hydro generating stations:</p> <p>The Normative annual plant availability factor (NAPAF) of the hydro generating stations already in operation shall be as follows: -</p> <table border="1"> <thead> <tr> <th>Station</th> <th>Type</th> <th>NAPAF</th> </tr> </thead> <tbody> <tr> <td>Tehri HPP</td> <td>Storage</td> <td>77%</td> </tr> <tr> <td>Koteshwar HEP</td> <td>ROR with Pondage</td> <td>67%</td> </tr> </tbody> </table>	Station	Type	NAPAF	Tehri HPP	Storage	77%	Koteshwar HEP	ROR with Pondage	67%	<p>(i) The name and type of plant is to be corrected as proposed.</p> <p>(ii) Originally, the NAPAF of Tehri HPP and Koteshwar HEP was 77% and 67% respectively, which got revised and increased upto 80% and 68% based on the higher plant availability achievements, which attributed to followings:</p> <p>-Overload Capacity Declaration during high head period, in case of Tehri HPP high head</p>
Station	Type	NAPAF																				
THDC Stage I	Storage	80%																				
KHEP	Storage	68%																				
Station	Type	NAPAF																				
Tehri HPP	Storage	77%																				
Koteshwar HEP	ROR with Pondage	67%																				

			<p>period is mid Aug to Mid Jan normally.</p> <p>-Outages of Units/Plants were within acceptable limits.</p> <p>However, after implementation of IEGC 2023 w.e.f 01st Oct ' 2023, the DC of plant restricted as per Regulation 45, Scheduling of power from hydro generating stations for overload capability up to 10% of Installed Capacity allowed during high inflow and water spillage conditions. Owing to this PAF of plants shall be adjusted considering the impact of IEGC 2023 over the restriction of DC during non-high inflow period. Further, Tehri HPP approaching towards its half useful life and Koteshwar HEP also completed 15years, the outages trends of these plants are increasing due to aging, which affects the availability of plants.</p>
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				Hence, considering the significant impact of IEGC 2023 and increase in outages, it is submitted to restore the NAPAF of Tehri HPP and Koteshwar HEP as per CERC Tariff Regulation of 2009 i.e. 77% for Tehri HPP and 67% for Koteshwar HEP otherwise it under recovery of capacity charges may arise which result into loss to the THDCIL.
21	77/144	<p>Recovery of Statutory Charges The generating company shall recover the statutory charges imposed by the State and Central Government, such as electricity duty and water cess, by considering normative parameters specified in these regulations. In case the electricity duty is applied to the auxiliary energy consumption, such amount of electricity duty shall apply to the normative auxiliary energy consumption of the generating station (excluding colony consumption) and apportioned to each of the beneficiaries in proportion to their scheduled dispatch during the month.</p>	<p>Recovery of Statutory Charges The generating company shall recover the statutory charges imposed by the State and Central Government, such as electricity duty, green cess and water tax/cess/charges, by considering normative parameters specified in these regulations. In case the electricity duty is applied to the auxiliary energy consumption, such amount of electricity duty shall apply to the normative auxiliary energy consumption of the generating station (excluding colony consumption) and apportioned to each of the beneficiaries in</p>	

			proportion to their scheduled dispatch during the month.	
22	81(2) (ii)/148	<p>Sharing of gains due to variation in norms</p> <p>When saleable scheduled generation is more than saleable design energy on the basis of actual auxiliary energy consumption:</p> <p>Net gain (Million Rupees) = {Saleable Scheduled generation in MUs- [(Saleable Scheduled Generation in MUs x (100 - normative AEC in %)/(100 actual AEC in %)]}x [1.20 or ECR, whichever is lower]</p>	<p>Sharing of gains due to variation in norms</p> <p>When saleable scheduled generation is more than saleable design energy on the basis of actual auxiliary energy consumption:</p> <p>Net gain (Million Rupees) = {Saleable Scheduled generation in MUs- [(Saleable Scheduled Generation in MUs x (100 - normative AEC in %)/(100 - actual AEC in %)]}x [1.20 or ECR, whichever is lower]</p>	Typographical error in formula.
23	84/149	<p>Sharing of Non-Tariff Income</p> <p>The non-tariff net income in case of generating station and transmission system from rent of land or buildings, eco-tourism, sale of scrap, and advertisements shall be shared between the generating company or the transmission licensee and the beneficiaries or the long term customers, as the case may be, in the ratio of 1:1.</p>	<p>Sharing of Non-Tariff Income</p> <p>The non-tariff net income in case of generating station and transmission system from rent of land or buildings excluding the rent recovered from the employee for providing company accommodations, eco-tourism, sale of scrap, and advertisements shall be shared between the generating company or the transmission licensee and the beneficiaries or the long term customers, as the case may be, in the ratio of 1:1.</p>	

24	85(a)/149	<p>Sharing of Clean Development Mechanism Benefits: The proceeds of carbon credit from approved emission reduction projects under the Clean Development Mechanism shall be shared in the following manner: 100% of the gross proceeds on account of CDM to be retained by the project developer in the first year after the date of commercial operation of the generating station or the transmission system, as the case may be;</p>	<p>Sharing of Clean Development Mechanism Benefits: The proceeds of carbon credit from approved emission reduction projects under the Clean Development Mechanism shall be shared in the following manner: 100% of the gross proceeds on account of CDM to be retained by the project developer in the first year after date of its implementation in the generating station or the transmission system, as the case may be;</p>	<p>This modification is required because in some case benefits starts after date of commercial operation of the project.</p>
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